

**AMENDMENTS IN THE CUSTOMS AND
CENTRAL EXCISE DUTIES EXPORT
DRAWBACK (GENERAL) RULES, 1959**

SHRIMATI TARKESHWARI SINHA:

Also I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—

- (i) Notification G.S.R. No. 134, dated the 6th February, 1960.
- (ii) Notification G.S.R. No. 135, dated the 6th February, 1960.
- (iii) Notification G.S.R. No. 136, dated the 6th February, 1960.
- (iv) Notification G.S.R. No. 137, dated the 6th February, 1960.
- (v) Notification G.S.R. No. 138, dated the 6th February, 1960.

[Placed in Library. See No. LT-1903/60 for (i) to (v).]

**AMENDMENT IN THE MEDICINAL AND
TOILET PREPARATIONS (EXCISE DUTIES)
RULES 1956**

SHRIMATI TARKESHWARI SINHA:

Also I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 139, dated the 6th February, 1960, publishing an amendment in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1904/60.]

AMENDMENT IN THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 1952

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment

Notification G.S.R. No. 147, dated the 29th January, 1960, publishing an amendment in the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-1897/60.]

**STATEMENT RE. RADIO-ACTIVE
FALL-OUT FROM THE FRENCH
ATOMIC TEST IN SAHARA**

MR. CHAIRMAN: The Prime Minister.

SHRI BHUPESH GUPTA (West Bengal): Sir, yesterday I raised the question on the reported observations of the United States Weather Bureau that the radio-active fall-out from the French atomic explosion was moving in an easterly direction and would be affecting India's atmosphere very soon. This report appeared in the press. We wanted a statement from the Prime Minister about the exact position.

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS AND ALSO IN-CHARGE OF THE DEPARTMENT OF ATOMIC ENERGY (SHRI JAWAHARLAL NEHRU): Sir, the moment I saw this, I got in touch with our experts on the subject and more especially Dr. Homi Bhabha, the Chairman of the Atomic Energy Commission. I spoke to him on the telephone and he told me that he had a number of monitoring stations in India right from Kashmir, in the various parts of India, which registered the radio-activity. On previous occasions whenever there has been any atomic test explosion in the Soviet Union or in the U.S. or in the United Kingdom, they have always registered this but thus far even the rise in radio-activity had been nowhere near what is called the danger level. They will no doubt register this too. He had instructed all his monitoring stations. Nothing had been found thus far and he did not think that any rise in radio-activity was likely to be anywhere near danger level from past experience. In fact, thus far, there has been no marked change in it. I have asked him to

[Shri Jawaharlal Nehru.]
send me a fuller report after full enquiries.

SHRI BHUPESH GUPTA: I would like to ask, in view of the fact that the U.S. Weather Bureau have made a statement of this kind, whether the Government is considering the advisability of getting in touch with them and to find out on what scientific basis they have given the statement so that we may compare notes and come to a fool-proof conclusion with regard to this matter.

SHRI JAWAHARLAL NEHRU: I do not know. I will suggest what the hon. Member has said to our atomic energy experts but they are always keeping in broad touch with each other when any dangerous development is likely to take place but the real test is here and what happens here. About what the U.S. Weather Bureau has said, it will be observed that the Weather Bureau is not their Atomic Energy establishment—it is a different one—about certain weather currents and clouds. That has to be borne in mind but I do not suppose that the Weather Bureau by itself could throw much light on this question.

MOTION RE. REPORT OF THE PAY COMMISSION—continued

MR. CHAIRMAN: We get back to the discussion on the Pay Commission Report. We allotted three and a half hours. We have already exceeded that limit. We can have only an hour today and the Finance Minister would like to answer at half-past twelve. The only one whom I am allowing today is Dr. Kunzru because I see that the Communist Party had Dr. Raj Bahadur Gour and Mr. Narasimham. Mr. Rohit Dave and Mr. Jaswant Singh as well as Mr. Harihar Patel had already spoken . . .

[Shri Bhupesh Gupta got up]

(Addressing Mr. Bhupesh Gupta) You always accept sound advice. You just

told us, during the Question Hour, that when sound advice is given, you accept it.

SHRI BHUPESH GUPTA (West Bengal): I will certainly accept. I only want to point out this. Yesterday I would have spoken. I consulted the Congress Party. We came to the conclusion that it was possible to have the time extended. Therefore, I did not speak. Now, I want to say some things which I kept for speaking. Of course, the advice is sound but I think the hon. Finance Minister will accommodate because we have not got business . . .

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): I have got a meeting of the Consultative Committee after 2-30. Afterwards I cannot do anything . . .

SHRI BHUPESH GUPTA: We can sit through the lunch hour. It would be very unfortunate if I were cut out like that.

MR. CHAIRMAN: Half-an-hour I am giving to Dr. Kunzru but he is not going to take the full time. If he does not, I will give it to you. He said that. That is very fair.

SHRI BHUPESH GUPTA: You will do it, but why should it not be possible for the Finance Minister to accommodate? In the other House they had more time for discussion of this Report. Why should you cut his time?

MR. CHAIRMAN: He does not want to say so much.

DR. H. N. KUNZRU (Uttar Pradesh): Mr. Chairman, Sir, the Report of the Pay Commission is not by any means a revolutionary document. Great hopes were formed of this Report by those who tried every means in their power to compel the Government to appoint this Commission. The Commission has had to keep several matters in view. It had to bear in mind not merely the demands made by the employees of the Central Government but also the resources availa-